

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 2301/2015

(Arising out of impugned final judgment and order dated 07-07-2014 in WP No. 17601/1995 passed by the High Court of Judicature at Allahabad)

U. P. FINANCIAL CORPORATION & ANR.

Petitioner(s)

VERSUS

M/S. CARDOLA BOARD MILLS PVT. LTD. & ORS.

Respondent(s)

Date : 18-05-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Rakesh Uttamchandra Upadhyay, AOR(N.P.)

For Respondent(s) Ms. Maneesha Dhir, Adv.
Mr. Karan Batura, Adv.
Mr. Rohit K. Singh, AOR

Mr. Arup Banerjee, AOR
Mr. R.K. Dey, Adv.
Mr. Sanjeev Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Nobody present for the petitioners.

List this matter after summer vacation.

(NEETA SAPRA)
COURT MASTER (SH)

(RANJANA SHAILY)
COURT MASTER (NSH)